डा० कुममुम राय: चयरमैंन सर,...(व्यवधान)...

श्री सभापति : बैठिए, बैठिए। आप बीच में मत बोलिए। ...(व्य्वधान)... बैठ जाइए, बीच में मत बोलिए।...(व्य्वधान)...

श्रीमती मीरा कुमार : सर, ये हमें नोटिस देकर असहाय व्यक्तियों के लिए अलग से प्रश्न कर सकती हैं।

SHRIMATI AMBIKA SONI: Sir, the hon. Minister has repeated ittime and again that it is a floating population of street children. There is a lot of construction work going on in Delhi over the last few years. So, there is a certain minimum number of street children, which may be four lakh or three lakh or two lakh. It is irrelevant. But, there is a sufficient number of street children who have become victims of narcotics and other evil practices, which the hon. Member has mentioned in her original question. It is a new Government which has taken office recently. There is a new emphasis in the programme on children. There are ten Members of Parliament from Delhi and each of them gets Rs. 2 crore under the MPLAD Scheme. Would the hon. Minister consider a proposal of involving the MPLAD fund in opening up vocational centres for the children of labour and others?

SHRIMATI MEIRA KUMAR: Sir, it is a welcome suggestion from the hon. Member. In order to find out how many street children are there, we will conduct a survey. But, again, I would like to add that this will be a tentative kind of figure. (Interruptions)

## Employees' dues with Public Sector Enterprises

- \*284. SHRIJIBON ROY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) the details of the employees' dues with the Public Sector Enterprises on account of salary, wages and other statutory dues as on 31st March, 2004, enterprise-wise alongwith the number of workers employed in each unit; and
  - (b) the steps taken by Government for payment of the dues?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) and (b) A Statement is laid on the Table of the House.

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## Statement

(a) The outstanding dues of employees of Central Public Sector Undertakings (CPSUs) under the administrative jurisdiction of the Ministry of Heavy Industries and Public Enterprises on account of salary/wages and other statutory payment amounted to Rs.538.72 crore as on 30.6.2004. CPSU-wise details of the said dues and the number of workers employed as on 31.3.2004 are given in Statement-I. (See below)

(b) All possible efforts are being made by the Government to clear the dues to the employees in phased manner.

Statement-I
CPSU-wise details of the dues

Name of Central Public Sector Enterprise	Outstanding Dues as Number of per data Employees available on 30.6.04 (Rs. lakh)			
	Statutory Salary	Wages/	Total	as on 31.3.2004
1	2	3	4	5
1. Andrew Yule & Company Ltd.	2312	0	2312	16185
2. Bharat Heavy Electricals Ltd.	0	0	0	43959
3. Bharat Heavy Plate & Vessels Ltd.	2790	1620	4410	1724
4. Bharat Pumps & Compressors Ltd.	1144	206	1350	1257
5. Bharat Ophthalmic Glass Ltd.	61	88	149	203
6. Bharat Wagon & Engineering Co.	516	520	1036	989
7. Braithwaite & Co. Ltd.	121	0	121	572
8. Burn Standard Co. Ltd.	497	60	557	1636
9. Cement Corporation of India Ltd.	1005	754	1759	1607
10. Heavy Engineering Corporation Ltd.	12411	1250	13661	3737
11. Hindustan Cables Ltd.	6766	2920	9686	3212
12. Hindustan Photo films	543	345	888	1094
Manufacturing Corporation Ltd.				

1	2	3	4	5
I3.HMT Ltd.	561	0	561	2568
14. HMT Machine Tools Ltd.	4060	50	4110	4714
15. HMT Watches Ltd.	2523	807	3330	2226
16. HMT Chinar Watches Ltd.	152	534	686	660
17. Instrumentation Ltd.	2547	671	3218	1797
18. National Instruments Ltd.*	385	227	612	282
19.NEPA Ltd.	1412	612	2024	1483
20. Praga Tools Ltd.	76	221	297	559
21. Scooters India Ltd.	0	0	0	1811
22. Triveni Structurals Ltd.	1075	819	1894	418
23. Tungbhadra Steel Products Ltd.	125	332	457	418
24. Tyre Corporation of India Ltd.	484	0	484	354
25. Bridge & Roof Co.(India) Ltd.	0	0	0	1401
26. Brithwaite, Burn & Jessop Construction Ltd.	0	0	0	93
27. Engineering Projects (India) Ltd.	0	0	0	469
28. HMT(International) Ltd.	0	0	0	81
29. HMT Bearing Ltd.	126	0	126	383
30. Hindustan Newsprint Ltd.	0	0	0	1125
31. Hooghly Printing Company Ltd.	0	0	0	65
32. Hindustan Paper Corporation Ltd.	0	0	0	2958
33. Hindustan Salts Ltd.	0	0	0	144
34. Nagaland Pulp & Paper Co. Ltd.*	0	0	0	302
35. Richardson & Cruddas (1972)	73	71	144	111
36. Rajasthan Electronics and Instrume	nts 0	0	0	190
37. Sambhar Salts Ltd.	0	0	0	143
Total:	41765	12107	53872	100930

<sup>\*</sup>Employees as on 31.3.2003.

SHRI JIBON ROY: Sir, I wanted to know the details of employees' dues which the public sector enterprises have to pay to their employees. The hon. Minister has not given the complete figures. He has given figures for a part thereof; he has given figures in respect of heavy industries alone. In part (b) of my question, I wanted to know from the Government about the steps taken for payment of these dues. The answer is, "All possible efforts are being made..." It is not an answer. However, I have got some figures.... (Interruptions) You need not help me. I am capable of putting my question. However, I have got the figures. In response to an Unstarred Question No.83 which was answered on 18.11.2002, the then Minister said that the total amount of dues payable is Rs. 2068 crore. I wish to know the total dues payable to employees of all the public sector enterprises, as of today. I want to know from the hon. Minister when the Government is going to pay these dues to the workers.

SHRI SONTOSH MOHAN DEV: Mr. Chairman, Sir, as it is today, it was not possible for me to get the full figures. But, roughly, the figure of Rs. 1,900 has come down to Rs.820 crore. This is the figure of all the public sector enterprises which are now in the country under the Central Government. We are trying to pay this Rs.820 crore very soon. The process is on. We are going to the Finance Ministry; we have to go before the Cabinet Committee. Because the Group of Ministers in the past have given quite a good amount to this public sector with an assurance that that will be revived. They have taken the payment, but, unfortunately, no steps have been taken to revive. As a result, nine of them have been closed, as they are in a bad condition.

As regards payment, I would like to say to this august House that the present Government has commenced a new phase in the life of public sector. We are not going to close any of the public sector units. Those who are viable to be revived, an exercise has already been started in my Ministry. We have seen that out of 48, about 27 of them can be revived. We have also employed some of the experts. They are working and with this I assure this House that very soon, all the dues of the public sector units will have to be paid by the Government. But we want cooperation from this august House. We wanted assurance from the employees and trade union leaders as well as the management. After this, they will have to do their jobs in a business-like-manner and should not, every time, depend on the Government Budget.

श्री सभापति : आपने कहा कि as soon as possible यह बता दीजिए कि इसकी परिभाषा क्या है? कितने समय में कर देंगे?

SHRI SONTOSH MOHAN DEV: Sir, if I give an assurance right now, the problem is, it is not absolutely on me. Only yesterday I had a talk with the Finance Minister. He assured me that he will release the amount, the as soon as I go to him, because the Prime Minister wants it and the Common Minimum Programme demands it. But it will not take more than two months.

श्री सभापति : ठीक है।

SHRI JIBON ROY: Sir, I welcome the statement made by the Minister. If it is done within two months, it is very good. I am ready to wait for two months. After two months, I will raise it once again. This is my second supplementary.

## चुनाव संबंधी विज्ञपनों तथा ओपिनियन पोल पर प्रतिबंध

285. श्री मोती लाल वोरा: क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि चुनाव आयोग ने चुनाव संबंधी विज्ञापनों तथा ओपिनियन पोल पर प्रतिबंध लगाने के संबंध में कुछ सुझाव दिये हैं।;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) इस पर सरकार की प्रतिक्रिया क्या है, और
- (घ) सरकार द्वारा इस संबंध में कब तक निर्णय लिये जाने की संभावना है?

विधि और न्याय मंत्री ( श्री हंसराज भारद्वाज ): (क) और (ख) जी हां। सरकार को भारत निर्वाचन आयोग से निर्वाचन सुधारों से संबंधित प्रस्तावों का नया सैट प्राप्त हुआ है, जिसमें अन्य बातों के साथ साथ निर्वाचन संबंधी विज्ञापनों और मत संबंधी रायों पर प्रतिबंध अधिरोपित करने के से संबंधित सुझाव भी सम्मिलत हैं। इन प्रस्तावों वाला एक विवरण सदन में पटल पर रख दिया गया है। (नीचे देखिए)

- (ग) उक्त प्रस्तावों पर सरकार विचार कर रही है।
- (घ) निर्वाचन सुधारों की प्रक्रिया, राजनैतिक दलों के बीच हुई सहमति पर आधारित